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video on cops collecting money from cattle smugglers. The court also directed initiation of pro-

ceedings against the complainant. In 2016, a 16-year-old girl filed a complaint against Kumar alleging

molestation and attempted rape. Police thereafter arrested him. After being released on bail, Kumar

filed a plea with the NHRC. Before being implicated in a false case, Kumar had conducted a sting that showed cops collecting money from vehicles smuggling cattle. ~~rw~~

8 years on, Dalit RTI activist acquitted in cops' video case

<https://timesofindia.indiatimes.com/india/8-years-on-dalit-rti-activist-acquitted-in-cops-video-case/articleshow/110807442.cms>

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Closure announcement of NHRC Human Rights Photography Competition 2022

<https://blog.mygov.in/closure-announcement-of-nhrc-human-rights-photography-competition-2022/>

The National Human Rights Commission (NHRC), India in collaboration with MyGov organized the online NHRC Human Rights Photography Competition 2022 from 15th August to 15th September, 2022. The objective was to encourage people to think about human rights and express their ideas visually.

We appreciate the effort of all the participants and thank them for showing interest in human rights issues, and as such, we have not declared anyone as the winner of the contest.

We look forward to people's participation in all such awareness campaigns in the future, as the subject of human rights is a work in progress with contributions from all sections of society.

Thank you again to all the participants.

NHRC calls for eradication of 'Nata Pratha', seeks action report from government

<https://www.udayavani.com/english-news/nhrc-calls-for-eradication-of-nata-pratha-seeks-action-report-from-government>

eradication of 'Nata Pratha' and issued notice to the Centre and the governments of Rajasthan, Madhya Pradesh, Uttar Pradesh and Gujarat over the evil tradition. Under 'Nata Pratha', girls in some communities are allegedly 'sold' either on a stamp paper or otherwise in the name of marriage having no legal sanctity in parts of Rajasthan and the adjoining areas in Madhya Pradesh, Uttar Pradesh and Gujarat.

They have been directed to submit a report on the measures taken or proposed to be taken in this connection within eight weeks, it said.

The commission's directions have come following its intervention in a complaint dated July 15, 2020 from the father of a minor girl who he claimed was allegedly kidnapped in Rajasthan's Salamgarh, district Pratapgrah and her body was found in Danpur, district Banswada in the state. The commission through its Investigation Division conducted an on-spot inquiry into the case, it said.

It was found that the father of the girl himself had sold her for marriage to a man for Rs 2.5 lakh under a purchase deal signed by their families under 'Nata Pratha' in the presence of the villagers on July 11, 2019. The groom paid Rs 60,000 and the remaining amount was to be paid by January 10, 2020, the statement said. However, when he failed to pay the remaining amount within the stipulated time, the father brought his daughter back and fixed her 'Nata' with another man for Rs 32,000. The girl objected to this and went to live with her earlier husband at Gagarwa, the statement said.

"She also made a complaint with the Superintendent of Police (SP), Banswada against her father, alleging that he was an alcoholic and had made several attempts to fix her 'Nata' against her will with many boys to earn money and that he had also threatened to kill her. The police failed to take any action on her complaint and she committed suicide on June 16, 2020 by consuming poison," it added. The NHRC inquiry revealed that the father had filed the complaint in the commission alleging the kidnapping and murder of his daughter to save himself from any action on the police complaint filed by her against him. The Investigation Division suggested legal action against the father of the girl for selling her minor daughter and action against the police personnel of Danpur for their inaction on the girl's complaint, it said. The NHRC on-spot inquiry team also suggested that the state government should enact a law to stop the social evil of 'Nata Pratha'.

Thereafter on January 23, 2020, the commission deputed its Special Rapporteur to make an exhaustive inquiry into the matter of selling girls in Rajasthan. He also suggested an urgent need to address this social evil through a multi-faceted strategy as it violated basic human rights. The commission referred the matter to the Research Division also to suggest the measures in this regard, it said. The research

wing observed that the 'Nata Pratha' is comparable to 'modern forms of prostitution'. Among various measures, it suggested that besides enacting a law, the individuals involved in forcing women to go for 'Nata Pratha' must be prosecuted under laws relating to human trafficking and for selling the minor girls under the relevant provision of the POCSO Act to check this menace, the statement said.

It also suggested setting up a board or a group at the village level to register the cases of 'Nata Pratha' in addition to building awareness and providing education and employment to improve the economic and social status of girls and women. The commission shared these inputs with the Union Ministry of Women and Child Development on March 18 which also opined that 'Nata Pratha' seems derogatory to women, and needs to be abolished, it added.

एनएचआरसी की स्पेशल रैपॉटियर ने सदर अस्पताल का किया निरीक्षण



हेल्थ रिपोर्टर | जमशेदपुर

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के झारखंड की स्पेशल रैपॉटियर सुचित्रा सिन्हा शुक्रवार को सदर अस्पताल पहुंचकर अस्पताल का निरीक्षण किया। उन्होंने अस्पताल के सभी वार्ड, ओपीडी, पैथोलॉजी, ओटी, साफ सफाई सहित अन्य जगहों का निरीक्षण किया। इसके साथ ही ब्लड बैंक को भी देखा। उसके बाद वे सिविल सर्जन डॉ. जुझार मांडी व अस्पताल के पदाधिकारियों के साथ बैठक की। बैठक के दौरान उन्होंने सिविल सर्जन से अस्पताल में इलाज कराने आने वाले मरीजों

को मिलने वाली सुविधाओं के बारे में जानकारी मांगी। वे अस्पताल व स्वास्थ्य केंद्रों में डॉक्टर, कर्मचारी व उपकरणों की वर्तमान स्थिति की जानकारी मांगी। उन्होंने कहा कि अस्पताल में मरीजों का फूट फाल अधिक है इसलिए बेंड की संख्या बढ़ाने, ब्लड बैंक में ब्लड सेपरेशन मशीन लगाने के लिए पहल करने को कहा। स्पेशल रैपॉटियर का कहना था कि अस्पताल की ओवरऑल व्यवस्था ठीक है। इस दौरान सिविल सर्जन डॉ. जुझार मांडी के साथ हॉस्पिटल मैनेजर निशांत कुमार, डॉ. रंजीत पांडा सहित अस्पताल के कई पदाधिकारी व कर्मचारी मौजूद थे।

एनएचआरसी की स्पेशल रैपौटियर ने सदर अस्पताल का किया निरीक्षण

<https://www.bhaskar.com/local/jharkhand/jamshedpur/news/nhracs-special-rapporteur-inspected-sadar-hospital-133137135.htm>

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Check courses validity before applying, govt tells students

<https://timesofindia.indiatimes.com/city/jaipur/check-courses-validity-before-applying-govt-tells-students/articleshow/110808995.cms>

Jaipur: With the admission process underway at most universities, the state higher education department has issued a public notice asking applicants and parents to check the validity of the courses in private universities they are applying for.

In the past few months, Rajasthan Public Service Commission (RPSC) and Rajasthan Staff Selection Board (RSSB) have brought to the department's attention material about private universities issuing fake degrees to candidates, says the department's public notice dated May 28, 2024. It also warns that taking jobs or postings based on fake degrees is a punishable offence.

"Both those obtaining such degrees and those issuing such degrees are equally guilty. Therefore, it is also the responsibility of parents and applicants to exercise reasonable caution before taking admission into any university," says the education department's notice.

Private universities can conduct entrance exams only for those commercial or technical courses for which any state or national agency is not conducting an entrance exam, says the public notice. For such exams, the private universities must publish details of the number of seats available and the fees in advertisements in leading newspapers of the state along with the number of students being given admission and the percentage of marks obtained by them. These details should also be put up on the notice board of the university.

"The state govt is also a regulatory body. Therefore, private universities must take necessary approvals from the technical bodies concerned before running any course. The universities should get the intake capacity for a particular course approved by the authorised bodies and take admissions as per the capacity. Admissions for PhD courses can only be given as per the guidelines of UGC 2022," says the public notice.

It also says that ads issued by private varsities "do not have details of the number of seats or the last date for application". TOI tried to reach Subir Kumar, principal secretary for higher and technical education department, for a comment but did not get a response.

We also published the following articles recently

Admission rush at private hospitals after election lullHospitals in Kolkata experience surge in admissions and OPD footfalls post-election lull, with some facilities recording 35% higher admissions. OPD footfalls increased by 20%, expected to remain 30%-35% above normal for next few days.110682096

NHRC issues notice to govt on custodial death rowNHRC demands Odisha govt explanation for recommending Rs 7.5 lakh compensation to K Ramesh's next of kin. Ramesh died in Baseli Sahi police station custody in Puri district, petition by Manoj Jena. Allegations of Ramesh being beaten to death at night.110805368

DU SOL registration for UG underway: 9 other Indian universities to watch out for if you want to sign up for distance learning courses
Delhi University School of Open Learning department initiates online application process for undergraduate courses on official website.110709186

NHRC issues notice to govt on custodial death row

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-issues-notice-to-govt-on-custodial-death-row/articleshow/110805368.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) issued a notice to the Odisha government on Friday, demanding an explanation within eight weeks as to why a sum of Rs 7.5 lakh should not be recommended by the Commission to be paid as monetary compensation to the next of kin of a person, K Ramesh, who allegedly died in the custody of Baseli Sahi police station in Puri district on November 19, 2020.

The Commission passed this order after hearing a petition filed by human rights activist Manoj Jena. Ramesh, 31, from Gouda Bada Sahi in Puri, was taken from his house by the police on November 18, 2020. The very next day, his body was taken to the government hospital in Puri. Family members alleged that he was beaten to death at night in the police station.

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एनएचआरसी ने 'फर्जी मुठभेड़' मामले में भेजा नोटिस

रिपोर्ट तलब

► घटनास्थल का साइट प्लान, मुठभेड़ के दौरान पुलिसकर्मियों और मृतक की स्थिति और पोस्टमार्टम तथा जांच रिपोर्ट मांगी है

टीम एक्शन इंडिया

नई दिल्ली: दिल्ली पुलिस स्पेशल सेल की काउंटर इंटेलिजेंस के लिए कथित फर्जी मुठभेड़ मामले में मुसीबतें बढ़ती जा रही हैं। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 16 मई की रात को 'फर्जी मुठभेड़' में मारे गए 24 वर्षीय अजय नामक व्यक्ति की मौत के मामले में स्पेशल सेल को नोटिस जारी कर जवाब मांगा है और दस्तावेज के साथ विस्तृत रिपोर्ट मांगी है।

दिल्ली पुलिस को छह सप्ताह दिया गया समय

दिल्ली पुलिस को छह सप्ताह के अंदर आयोग को दस्तावेज सौंपने को कहा गया है। आयोग ने पुलिस उपायुक्त (बाहरी-उत्तरी) और जिला मजिस्ट्रेट (उत्तर-पश्चिम) को भी नोटिस जारी किया है, जो मामले की अपनी-अपनी जांच कर रहे हैं।



यह मामला तब विवादास्पद हो गई, जब आरोप लगाया गया कि अजय को राजस्थान के माउंट आबू से स्पेशल सेल की 'काउंटर इन्वेस्टिगेशन यूनिट' (सीआईयू) के पुलिसकर्मियों ने मुठभेड़ में मार गिराने से तीन दिन पहले अगवा किया था।

स्पेशल सेल का दावा आत्मरक्षा में चलाई गोली : उसके बाद उसे उत्तर-पश्चिम दिल्ली में एक सुनसान जगह पर लाया गया। वहां उसे पहले शराब पिलाई गई और फिर उसे गोली मार दी गई। हालांकि स्पेशल सेल के अधिकारी ने इस तरह के आरोपों से इनकार किया है और

दावा किया है कि मुठभेड़ वास्तविक थी और उन्होंने आत्मरक्षा में गोली चलाई थी। एनएचआरसी ने मांगी ये सभी दस्तावेज: सूत्रों ने बताया कि आयोग ने मुठभेड़ से पहले और बाद में पुलिसकर्मियों के आने-जाने के समय की सामान्य डायरी प्रविष्टि जैसे विवरण मांगे हैं। उन्होंने मुठभेड़ में कथित रूप से घायल हुए कर्मियों का चिकित्सा-कानूनी प्रमाण पत्र भी मांगा है। वाहनों का जीपीएस डाटा भी मांगा है। एक अधिकारी ने बताया कि एनएचआरसी ने घटनास्थल का साइट प्लान, मुठभेड़ के दौरान पुलिसकर्मियों और मृतक की स्थिति और पोस्टमार्टम तथा जांच रिपोर्ट मांगी है।

हैदराबाद साइबर क्राइम टीम को चकमा देकर भागा आरोपी

टीम एक्शन इंडिया

नई दिल्ली: हैदराबाद साइबर क्राइम टीम की हिरासत से ऑनलाइन उगाही करने वाला एक आरोपी फरार हो गया। आरोपी की पहचान वंश कुमार जागिड़ के रूप में हुई है। साइबर टीम ने वंश कुमार को उसके साथी संदीप कुमार के साथ गुरुग्राम और अलवर राजस्थान से गिरफ्तार किया था। घटना के समय पुलिस टीम दोनों को हैदराबाद ले जाने के लिए हजरत निजामुद्दीन रेलवे स्टेशन पहुंची थी। ट्रेन में बैठने के दौरान आरोपी चकमा देकर फरार हो गया। क्राइम टीम के निरीक्षक की शिकायत पर हजरत निजामुद्दीन रेलवे थाना पुलिस ने मामला दर्ज कर लिया है। पुलिस आरोपी की तलाश में संभावित ठिकानों पर दबिश दे रही है। हैदराबाद में ऑनलाइन उगाही करने का एक मामला दर्ज है। हैदराबाद साइबर क्राइम टीम के निरीक्षक मधुसूदन राव के नेतृत्व में टीम ने मामले की छानबीन की। गुरुग्राम में आरोपियों का ठिकाने का पता लगने पर पुलिस की टीम हैदराबाद से गुरुग्राम पहुंचकर छापेमारी की। यहां से पुलिस

ने एक आरोपी को गिरफ्तार कर लिया। आरोपी की पहचान लक्ष्मण बिहार गुरुग्राम हरियाणा निवासी संदीप कुमार के रूप में हुई। पुलिस ने संदीप के निशानदेही पर अलवर राजस्थान निवासी उसके सहयोगी वंश कुमार जागिड़ को गिरफ्तार कर लिया। साइबर क्राइम टीम ने दोनों आरोपियों को राजस्थान की अदालत में पेश किया। जहां से दोनों को पांच दिन के ट्राजिट रिमांड पर लिया। दोनों आरोपियों को हैदराबाद ले जाने के लिए निरीक्षक मधुसूदन राव और सिपाही संपत कुमार ने हजरत निजामुद्दीन से सिकंदराबाद जाने वाली राजधानी एक्सप्रेस में टिकट बुक करवाया। 2 जून को पुलिस टीम आरोपियों को लेकर हजरत निजामुद्दीन रेलवे स्टेशन पहुंची। शाम साढ़े सात बजे ट्रेन पांच नंबर प्लेटफॉर्म पर पहुंची। निरीक्षक के मुताबिक बी 2 कोच में सवार होने के दौरान आरोपी वंश कुमार चकमा देकर फरार हो गया। पुलिस टीम ने अपने स्तर पर आरोपी की तलाश शुरू की। काफी तलाश करने पर आरोपी का कोई सुराग नहीं मिला।

NHRC issues notices to ministries for cell phone tower radiation

<https://www.livemint.com/industry/banking/bank-holiday-on-june-8-are-banks-closed-today-for-second-saturday-check-details-here-state-bank-of-india-rbi-weekend-11717810023626.html>

The notices were issued after T.J. Mathai from Kerala claimed that the cell phone tower emitting radiation beyond permissible limits, especially after the introduction of 3G and 4G services

New Delhi: The National Human Rights Commission (NHRC) on Friday issued notices to the IT and health ministries over concerns of radiation emissions from mobile towers.

The notices were issued after T.J. Mathai from Kottayam in Kerala moved NHRC, complaining the amount of radiation being emitted is hazardous to health. The ministries have been given two weeks time to respond.

The complainant raised several issues and illegalities around mobile phone towers in residential areas. He claimed the towers were emitting radiation beyond permissible limits, especially after the introduction of 3G and 4G services.

The complaint stated that apart from the number of mobile towers in the vicinity of residential areas, the excessive level of radiation emanating from them is a matter of concern. It claimed that even if towers of 11 mobile network companies operating in India do not exceed the radiation limit individually, the combined radiation range of all these towers could be much higher and hazardous for health.

Globally, while some scientists believe mobile phone radiation is linked to chronic diseases like cancer, others claim there is no conclusive proof for the same.

An NHRC spokesperson said that further steps will be decided only after the ministries submit their reports. As there is a provision of fine by the government for violating rules of radiation, the Commission believes that the ministries should have details of all cell towers in the country and should be able to furnish within the given time.

Fake encounter? Footage & call records to unravel truth

AJAY MAY HAVE BEEN SHOT TWICE

NHRC has sought the following details from Delhi Police

- > Vehicle logs
- > CDR of recovered mobile phone/s
- > Diagram of entry/exit wounds
- > Result of the forensic examination of 'hand wash' of the deceased for gunpowder
- > Report of ballistic expert on examination of the arms and ammunition alleged to have been used by the deceased and his companions
- > Fingerprint expert report
- > Wireless logs
- > Technical/mechanical examination of involved vehicles to ascertain if it was staged



Deceased
Ajay



Unanswered Questions

- > Some cops from the encounter team have faced similar allegations in the past. Is NHRC or an agency looking into them?
- > Inquiry in previous cases by the same team was given to CBI and NIA. Why is Delhi Police allowed to probe this time?
- > The deceased did not have a single murder case in Delhi. What was he doing alone at

- an isolated spot at midnight near Rohini?
- > Has the probe team collected CCTV footage from toll plazas to rule out he was not brought from Rajasthan or another state?
- > Have the cops collected CCTV footage from approach roads and the spot to ascertain if the deceased was not accompanied by cops in the vehicle?

TIMES NEWS NETWORK

New Delhi: In what could help unravel the truth behind the death of a 24-year-old man in a "fake encounter" by the counter intelligence unit of Special Cell, the National Human Rights Commission (NHRC) is learnt to have sought the police vehicle logs and the wireless log besides the call details records and mobile location history of the deceased from Delhi Police.

The man, Ajay, was killed around midnight on the night of May 16-17 at an isolated stretch near Rohini in north-west Delhi. A magisterial inquiry besides a probe by another unit of Delhi Police is being conducted into the matter.

The investigation into the killing, sources said, will need to focus on obtaining and analysing the footage from toll plazas at Delhi's borders besides from the approach roads leading to the spot. "It will help rule out claims that he was brought from outside and killed in cold blood," said an officer. There are allegations that Ajay was abducted by the cops in plain clothes from Mount Abu in Rajasthan and shot dead in Delhi at midnight.

The probe currently relies upon these crucial factors —

ballistic, forensic and fingerprint reports. It is suspected that Ajay was shot twice — once in the lower back and the second time on the right side of chest.

The case is currently being probed by cops from the outer-north district but is likely to be handed over to Crime Branch for further investigation

"The diagram of entry and exit wounds will be corroborated with other details like the result of the forensic examination of 'hand wash' of the deceased which will clarify if there was gunpowder on the hands of the deceased. Similarly, the report of fingerprints experts on a match on prints on the deceased's pistol seized from the spot and his hand will reveal if he was indeed holding the gun," said a source. Interestingly, in this case, both police and Ajay have apparently used 9mm pistols.

"NHRC has already sought the site plan of the scene of occurrence and the details of the position of policemen and

Ajay during the encounter. The ballistic report will clarify if the angle of shooting and the nature of bullet wounds corroborate," said an officer.

The probe team will also carry out the technical and mechanical examination of the vehicles involved in the encounter and submit a report. According to police's initial information to the control room, a Honda City car with registration number T012UP 2024*, believed to be of Ajay, was found at the scene. The police's Scorpio SUV with registration number DL 1 CAD 034* was found in damaged condition with "bullet marks on the front wind shield" and broken glass on the side window.

The case is currently being probed by cops from the outer-north district but is likely to be handed over to Crime Branch for further investigation, sources said.

If the family insists, CBI and Delhi High Court could also intervene. The statements of senior cops from Special Cell, including DCPs Pratiksha Godara and Manishi Chandra, may be recorded too. It will be ascertained if the encounter or the departure of policemen had their permission.

Check courses' validity before applying, govt tells students

<https://timesofindia.indiatimes.com/city/jaipur/check-courses-validity-before-applying-govt-tells-students/articleshow/110808995.cms>

Jaipur: With the admission process underway at most universities, the state higher education department has issued a public notice asking applicants and parents to check the validity of the courses in private universities they are applying for.

In the past few months, Rajasthan Public Service Commission (RPSC) and Rajasthan Staff Selection Board (RSSB) have brought to the department's attention material about private universities issuing fake degrees to candidates, says the department's public notice dated May 28, 2024. It also warns that taking jobs or postings based on fake degrees is a punishable offence.

"Both those obtaining such degrees and those issuing such degrees are equally guilty. Therefore, it is also the responsibility of parents and applicants to exercise reasonable caution before taking admission into any university," says the education department's notice.

Private universities can conduct entrance exams only for those commercial or technical courses for which any state or national agency is not conducting an entrance exam, says the public notice. For such exams, the private universities must publish details of the number of seats available and the fees in advertisements in leading newspapers of the state along with the number of students being given admission and the percentage of marks obtained by them. These details should also be put up on the notice board of the university.

"The state govt is also a regulatory body. Therefore, private universities must take necessary approvals from the technical bodies concerned before running any course. The universities should get the intake capacity for a particular course approved by the authorised bodies and take admissions as per the capacity. Admissions for PhD courses can only be given as per the guidelines of UGC 2022," says the public notice.

It also says that ads issued by private varsities "do not have details of the number of seats or the last date for application". TOI tried to reach Subir Kumar, principal secretary for higher and technical education department, for a comment but did not get a response.

We also published the following articles recently

Admission rush at private hospitals after election lullHospitals in Kolkata experience surge in admissions and OPD footfalls post-election lull, with some facilities recording 35% higher admissions. OPD footfalls increased by 20%, expected to remain 30%-35% above normal for next few days.110682096

NHRC issues notice to govt on custodial death rowNHRC demands Odisha govt explanation for recommending Rs 7.5 lakh compensation to K Ramesh's next of kin. Ramesh died in Baseli Sahi police station custody in Puri district, petition by Manoj Jena. Allegations of Ramesh being beaten to death at night.110805368

DU SOL registration for UG underway: 9 other Indian universities to watch out for if you want to sign up for distance learning courses
Delhi University School of Open Learning department initiates online application process for undergraduate courses on official website.110709186

Pocso court acquits Dalit RTI activist after 8-year ordeal

<https://timesofindia.indiatimes.com/city/agra/dalit-rti-activist-acquitted-after-8-year-ordeal/articleshow/110809692.cms>

Agra: A special Pocso court in Etah has acquitted RTI activist Sunil Kumar of all charges, including molestation and attempted rape, after eight years of what he called his life's "biggest ordeal", reports Deepak Lavania. The 37-year-old activist, a Dalit, was allegedly framed for a video on cops collecting money from cattle smugglers. The court also directed the initiation of proceedings against the complainant.

On June 23, 2016, a 16-year-old girl filed a complaint against Kumar, a resident of Mohalla Nehru Nagar in Jaithra, alleging molestation and attempted rape. The then Jaithra SHO, Kailash Chandra Dubey, subsequently arrested Kumar and sent him to jail two days later. After being released on bail on July 16, 2016, Kumar filed a plea with National Human Rights Commission. Before he was implicated in a false case, Kumar had conducted a sting operation that showed cops collecting money from vehicles smuggling cattle. The video was widely circulated.

We also published the following articles recently

8 years on, Dalit RTI activist acquitted in cops' video case
A court acquitted RTI activist Sunil Kumar of molestation and attempted rape charges after 8 years. Kumar, a Dalit, was framed for a video exposing cops collecting money from cattle smugglers. The court directed proceedings against the complainant who had accused Kumar of the crimes. NHRC plea was filed by Kumar after being implicated in the false case.110807442

Man gets seven years jail for raping and attempting to murder dalit woman in Tamil Nadu
A 31-year-old man sentenced to 7 years for raping a dalit woman and attempting murder near Gingee by Villupuram SC/ST court judge A Packia Jothi.110671592